

## Schedule

Sl. No.	Party Names	O/S as per books	Claim Amount Filed with RP
<b>A</b>			
1	Allahabad Bank	1,22,60,16,458	1,50,76,36,340
2	Union Bank of India	51,98,62,327	57,95,66,092
3	Dhanalakshmi Bank Ltd	17,12,06,961	19,25,72,071
4	Daimler Financial Services Pvt. Ltd.	76,33,596	83,22,317
5	Hero Fin Corp	3,15,02,310	3,15,02,310
<b>Total - A</b>		<b>1,95,62,21,652</b>	<b>2,31,95,99,130</b>
<b>B</b>			
1	India Bulls Consumer Finance	29,29,439	34,04,317
2	Bajaj Finance Limited	16,27,085	17,66,847
3	IIHFL Finance Ltd	41,61,205	45,67,178
4	Cholamandalam Investment	22,14,425	45,26,386
<b>Total - B</b>		<b>1,09,32,154</b>	<b>1,42,64,728</b>
<b>Sub Total of Financial Creditors (A+B)</b>		<b>1,96,71,53,806</b>	<b>2,33,38,63,858</b>
<b>C</b>			
<b>D</b>			
1	Operational Creditors - Workman/ Employees - Schedule 6.1	3,25,24,207	4,68,96,897
2	Operational Creditors - Government Dues - Schedule 6.2	7,55,55,635	47,70,12,873

3	Other Operational Creditors - Schedule 6.3	53,39,00,682	35,64,02,225
<b>Total - D</b>		<b>64,19,80,524</b>	<b>88,03,11,995</b>
<b>Sub Total (A+B+C+D)</b>		2,60,91,34,330	3,21,41,75,853
	Add IRP Cost (Completely Borne by RA)	-	-
<b>Grand Total</b>		2,60,91,34,330	3,21,41,75,853
E	Reserve Fund For Monitoring Committee Affairs	-	-
F	Contingent Liabilities - Schedule 6.4 (Not considered)	-	16,69,01,354
Total Resolution Debt, envisaged as per the plan			
Value of Performance Guarantee - G			
<b>Grand Total (A+B+C+D+E+F+G)</b>			
R. Sreenivasan		R. Sudarshan	B. Radhakrishnan
<b>Place: Bangalore   Date: 27.05.2021</b>			

**- 6 - Comprehensive Matrix Containing the list of creditors and Quantum and mode of their Settle**

In the Matter of Southern Batteries Private Limited- Corporate Debtor

<b>Claim Admitted by RP</b>	<b>Amt Proposed by RA towards the claim as per Resolution Plan</b>	<b>Amt not payable and extinguished in perpetuity (Balance Outstanding as per books or claims filed whichever is higher minus amount proposed for payment by RA)</b>
<b>Financial Creditors - Secured</b>		
1,50,76,36,340	73,81,92,000	76,94,44,340
57,95,66,092	28,38,08,000	29,57,58,092
19,19,03,643	9,39,68,000	9,79,35,643
83,22,317	40,32,000	42,90,317
3,15,02,310	1,54,23,500	1,60,78,810
<b>2,31,89,30,702</b>	<b>1,13,54,23,500</b>	<b>1,18,35,07,202</b>
<b>Financial Creditors - Unsecured Non Related</b>		
30,82,639	4,62,396	26,20,243
17,39,979	2,60,997	14,78,982
40,96,802	6,14,520	34,82,282
45,26,386	6,78,958	38,47,428
<b>1,34,45,806</b>	<b>20,16,871</b>	<b>1,14,28,935</b>
<b>2,33,23,76,508</b>	<b>1,13,74,40,371</b>	<b>1,19,49,36,137</b>
<b>Not Used</b>		
<b>Operational Creditors</b>		
3,25,24,207	3,25,24,207	1,43,72,690
18,98,55,754	1,25,50,000	46,44,62,873

16,83,98,408	2,52,59,761	14,31,38,647
<b>39,07,78,369</b>	<b>7,03,33,968</b>	<b>62,19,74,210</b>
2,72,31,54,877	1,20,77,74,339	1,81,69,10,347
50,00,000	50,00,000	-
2,72,81,54,877	1,21,27,74,339	1,81,69,10,347
-	72,25,661	-
-	-	45,40,58,473
	1,22,00,00,000	
	5,00,00,000	
	1,27,00,00,000	

Aharnisha Consultings Private Limited

Director

**Resolution Applicants**

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**Remarks**

Total claims with RP as per IM is Rs. 230,23,61,549. Subsequently Hero Fin Corp has claimed an amount of Rs. 3,15,02,310, in pursuance of NCLT direction. Hence the total amount of claim filed with RP is Rs. 2,33,38,63,858. Similarly the amount admitted by RP as per IM is Rs. 2,30,08,74,198, subsequently RP has admitted the claim of Hero FIn Corp of Rs. 3,15,02,310, hence the total amount admitted by RP has been taken as Rs. 2,33,23,76,508.

The RA provides for 100% of the admitted claim admitted by RP. However in respect of the claims of employees which are covered under legal cases shall be settled upon final adjudication/crystalisation of the dues.

The RA proposes to pay the amount as in Column F representing the Provident Fund Claims of the workman and employees. All other statutory dues other than what is provided as above shall be treated as null and void and they shall be extinguished in perpetuity and all letters, confirmations, financial instruments and the like shall be treated as null and void as if it is not issued ab-initio

The RA provides only for the amount stated in Column F and proposes that the excess claim shall be treated as null and void and they shall be extinguished in perpetuity and all letters, confirmations, financial instruments and the like shall be treated as null and void as if it is not issued ab-initio

Provision has been made towards meeting expenditure towards the monitoring committee affairs, however the RA undertakes to meet the entered expenditure at actuals. This amount shall be kept in interest bearing flexi deposit accounts.

No provision is made towards payment against contingent liability by the RA and such claims (C&D Singapore, Additional GST Claims, Other Operational Creditors) shall be extinguished in perpetuity.